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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 671/2001

New Delhi this the 16th day of March, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

ASI Bakhtawar Singh No.2625/D,
R/O Q. No.21 P.S.Civil Lines,
Delhi. ... Applicant

(By Ms. Jasvinder Kaur, Advocate)

-versus-

1. Commissioner of Police,
Police Headquarters,
I.P.Estate, New Delhi.
2. Joint Commissioner of Police,
Police Headquarters,
I.P.Estate, New Delhi. ... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal:-

In disciplinary proceedings conducted against applicant an order of penalty was imposed upon him withholding one increment for a period of one year. Taking exception to the aforesaid order, applicant has preferred an appeal on 1.3.2000 at Annexure A-6. Since no decision thereon was taken, applicant has sent reminders on 27.12.2000 and 15.1.2001 at Annexure A-7. No decision on the aforesaid appeal has so far been taken.

2. In the circumstances, we hold that interest of justice will be met by disposing of the present application at this very stage without issue of notices, directing the appellate authority, respondent

N.D.

No. 1 herein, to dispose of the aforesaid appeal expeditiously and in any event within a period of two months from the date of service of this order. We order accordingly.

(Govindan S. Tampi)
Member (A)

(Ashok Agarwal)
Chairman